

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 16

IA 2215/2024 (NEW IA) in C.P. (IB)/3951(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **INVENT ASSETS SECURITISATION AND**
 RECONSTRUCTION PRIVATE LIMITED
 VS STARLITE JEWELS PRIVATE
 LIMITED

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2215/2024 (NEW IA) in C.P. (IB)/3951(MB)2019

- 1) Mr. Nithish Bangera, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Liquidator of the Corporate Debtor and the limited prayer in the present Interlocutory Application is for placing on record report certifying the Constitution of Stakeholders' Consultation Committee.

- 3) The above said Report filed by the Applicant/Liquidator of the Corporate Debtor is taken on record. No order is called for. The Interlocutory Application bearing IA No. 2215 of 2024, is disposed of as Allowed.
- 4) Registry shall list the main Company Petition on Board on the date when other connected Applications arising out of the present Company Petition are listed on Board.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare